

O.R.

OA - 1002/03

S.C.A. has been filed by the
Counsel for the Respondents.
Submitted.

Ans
23/11/04

Dt. 29.11.04

Hon. Mr. S.C. Chaube, A.M.

Heard Sri R. Verma, learned counsel for
the applicant and Sri A.K. Srivastava, holding
brief of Sri D. Awasthi for the respondents.

The learned counsel for the applicant
has referred to Full Bench judgment of CAT,
Mumbai Bench dt. 21.09.01 which was subjudice
before Hon. High Court, Mumbai and the same
has now been referred to Hon. Supreme Court
to avoid legal complications. In the light
of this development, learned counsel for
the applicant prays that the hearing of the case
should be adjourned ~~since~~ ^{since} ~~die~~ ^{pending} final
decision of Hon. Supreme Court. Learned counsel
for respondents has no objection. Accordingly
the case is adjourned ~~since~~ ^{since} ~~die~~ ^{in view} of
the fore said position.

Sch.
AM

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OR

Second suppli. CA.
Placed on record.

Kur
6/9/06